

HON'BLE SRI JUSTICE C.V.NAGARJUNA REDDY

AND

HON'BLE SRI JUSTICE T.AMARNATH GOUD

C.M.A.No.619 of 2006

Date:29.08.2018

Between.

G.Narasimha Rao @ G.N.Rao,

S/o Late Venkataramayya

.....Appellant

And.

V.Anjaiah, S/o Late Papaiah

and three others.

....Respondents

Counsel for the appellant: Ms. D.Geetha

Counsel for respondent No.1: Mr. N.Manohar

Counsel for respondent No.3: Mr. M.Yadagiri Reddy

The Court made the following:

JUDGMENT: (*per Hon'ble Sri Justice C.V.Nagarjuna Reddy*)

This Civil Miscellaneous Appeal arises out of order, dated 05.4.2006, in I.A.No.862 of 2005 in O.S.No.48 of 2005 on the file of the Principal District Judge, Ranga Reddy District at L.B.Nagar.

The Registry has placed before the Court the Internet copy of status of O.S.No.48 of 2005, a perusal of which shows that the said suit itself was disposed of on 19.10.2009.

As the appeal is filed against an interlocutory order pending the suit, with the disposal of the said suit, the appeal itself has become infructuous. Hence, the Civil Miscellaneous Appeal is disposed of as infructuous.

As a sequel to disposal of the Civil Miscellaneous Appeal, interim order, dated 20.7.2006, in CMAMP.No.1218 of 2006 is vacated and CMAMP.No.1218 of 2006 shall stand disposed of as infructuous.

JUSTICE C.V.NAGARJUNA REDDY

JUSTICE T.AMARNATH GOUD

29th August, 2018
DR